

## Annexure-7

Bliss Abode Private Limited

Date of commencement of CIRP: 15.12.2025

List of Creditors (Version 3.0) drawn as on 25.06.2026 (Updated List of Creditors)

(Earlier List of Creditors (Version 1.0) drawn as on 01.01.2026, List of Creditors (Version 2.0) drawn as on 27.05.2026)

List of Operational Creditors (Government dues)

													(Amount in ₹)
Sl.No	Details of Claimant		Details of claim Received		Details of claim Admitted				Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claims under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of Receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Whether related party?	% of voting share in CoC, if applicable					
1	Income Tax Officer Ward 5(1), Delhi	Central Government	30.12.2025	₹ 64,48,02,380	₹ -	Operational Creditor/Unsecured	No	NA	₹ 64,48,02,380	₹ -	₹ -	₹ -	
	Total			₹ 64,48,02,380	₹ -				₹ 64,48,02,380	₹ -	₹ -	₹ -	

The entire claim amount pertaining to Assessment Year 2018-19 has been treated as a contingent claim, as the alleged demand is presently under challenge before the National Faceless Appeal Centre (NFAC). The Corporate Debtor has filed an appeal vide e-Filing Appeal Acknowledgement No. 386186590010624, and as per the records available on the ITBA Portal of the Income Tax Department, the said appeal is pending adjudication. Accordingly, since the liability has not attained finality, the claim has been kept contingent, subject to the outcome of the appellate proceedings.